## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-38/241 (1)/ND/2018

In the matter of

**Pawan Garg** 

Vs.

Adwik Homes (P) Ltd & Ors.

....PETITIONER

... RESPONDENT

SECTION:

Under Section 241 (1)

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

:-

For the Respondent/Corporate Debtor:

## ORDER

None appears for the petitioner. Upon service of an advance copy of the petition to the Respondent, Counsel appears on behalf of the respondent.

The Respondent is directed to file reply within six weeks with an advance copy of the same to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 3 weeks thereafter.

Post the matter on 09.4.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018